

THE FOLLOWING ARE THE VIEWS/COMMENTS OF M/S. EENADU TELEVISION PRIVATE LIMITED ON THE “DRAFT TARIFF ORDER APPLICABLE FOR NON-ADDRESSABLE CABLE TV SYSTEMS” i.e. CONSULTATION PAPER RELEASED ON 1ST DECEMBER 2014.

Kind Attn: Mr. Wasi Ahmad, Advisor (B&CS),

Dear Sir,

PART – I:

No Comments

PART – II: Point No.4.1:

You may be pleased to specify minimum number of Regional General Entertainment Channels, National General Entertainment Channels, News, Sports and Channels of other Genre, to be provided compulsorily among the fixed number of 20 or 20+ pay channels to be provided as per schedule to tariff order 2014.

PART-II: Point No. 4.2

We are submitting herewith that you are treated Commercial Subscribers as well as Ordinary Subscribers under the same ceiling. But Commercial Subscribers and Ordinary Subscribers are different from the point of view of usage of TV Channels. We respectfully submit that you may review by considering all the stakeholders comments to maintain differential tariff for Commercial Subscribers and Ordinary Subscribers and inform the Broadcasters to publish separate RIOs (Reference Interconnect Offers) to enter into direct agreements with Commercial Subscribers.

PART – III, IV, V & VI:

No Comments.